

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

एस.जी.-एल.डी.-अ.-24102025-1614
SG-LD-E-24102025-1614

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

लद्दाख, 23 अक्टूबर, 2025
LADAKH, THURSDAY, OCTOBER, 23, 2025

Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

IN THE COURT OF CHIEF JUDICIAL MAGISTRATE, LEH

Challan No 44 of 2024
CNR No. LDLH030002132024
Date of Institution: 04/04/2024

In the case:

State through SHO PS, Leh

Versus

1. Mohd Nizam Mullah S/O Himayat Mullah R/O Bharamer JJ. Colony Juggi no. 530 (C) Block New Delhi
2. Parvez Shaik S/O Farooq Sheikh R/O Gaetigram Murshidabad Calcutta West-Bengal
3. Mohd Sahil Sheikh S/O Mohd Hmayat R/O Brahmanigram, Sadardigi, Murshidabad West-Bengal
4. Jiyarul Sheikh S/O Lal Chand Sheikh R/O Brahmanigram, Murshidabad Calcutta West-Bengal

Case FIR No 45/2023 of PS Leh, u/Ss 454, 380, 201 IPC

GENERAL WARRANT OF ARREST

Whereas in the above titled case, vide Order Dated: 30/08/2025, the accused Mohd Nizam Mullah S/O Himayat Mullah R/O Bharamer JJ Colony Juggi no. 530 (C) Block New Delhi has been declared absconder. Therefore, by medium of this general warrant of arrest, wherever and whenever, the said accused is found, he be arrested and produced before this Court.

Issued under my hand and seal of the Court on 30/08/2025.

No. CJML/GW/2025/282
Dated:30/08/2025

Sd-
Tsewang Phuntsog (JK00179)
Chief Judicial Magistrate
Leh

"No legal responsibility is accepted for the contents of publication of advertisements/publications in this part of The Ladakh Gazette. Persons notifying the advertisements/public notices will remain solely responsible for the legal consequences and also for any other misrepresentation etc."

**MICHAEL
MANNY
DSOUZA** Digitally signed
by MICHAEL
MANNY DSOUZA
Date: 2025.10.24
11:20:15 +05'30'

**ANUPAM
BHARDWAJ** Digitally signed by
ANUPAM BHARDWAJ
Date: 2025.10.23
12:13:08 +05'30'